

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.**

Thursday, the 12th day of August 2021

**CrI.M.P. No.2209/2021
CNR No.TNDG01-003349-2021**

Satheeshkumar, 24/2021 S/o. Velu .. Petitioner/Accused

/vs/

State through
Inspector of Police, Dindigul Town South PS. .. Respondent/Complainant
Cr. No.807/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.B.Palanikumar, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s.439 Cr.P.C. petitioner/accused prays to enlarge him on bail for the offences punishable U/S. 307 @ 294(b), 323, 307 IPC. in Cr. No.807/2021 of respondent police. The occurrence took place on 6.7.2021 and the petitioner was remanded on the same day.

The learned counsel for the petitioner/accused stated that this is second petition, that there is no nexus between the petitioner and the alleged occurrence, that the petitioner has not committed any offence as alleged by the prosecution, that in fact, on the date of alleged occurrence, village festival was conducted, at that time, the defacto complainant and his friends scuffled each other in inebriated condition and thereby he caused injuries, that due to political enmity, the petitioner has been falsely implicated in this case, that the injured was discharged from the hospital, that the petitioner was remanded on 6.7.2021 and he is in custody for 38 days and the investigation is almost completed, that the petitioner is a law abiding citizen and he has permanent abode, hence there is no chance for absconding, and he prays for bail.

The learned Public Prosecutor for the State vehemently raised objection for bail stating that on 6.7.2021 at about 12.45 p.m., the defacto complainant heard that his friends were attacked and urged to the place of occurrence and tried to separate them, the accused with intent to cause death attacked him with knife and caused injury on his right shoulder and fled away, hence the case. He further stated that one more previous case is pending against the petitioner/accused.

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Online submissions of either side heard. Records perused. The case was registered against the petitioner/accused U/S. 307 @ 294(b), 323, 307 IPC. The learned counsel for the petitioner/accused stated that due to political enmity this false complaint has been foisted, that the injured was discharged from the hospital, that one more previous case is also pending and registered consecutive to this crime number of this case, that the injured was discharged from the hospital, that the investigation is almost completed, that the petitioner is in custody for the past 38 days and hence he prays bail. The learned Public Prosecutor raised serious objection that one more previous case is pending against the petitioner/accused and conceded that injured was discharged from the hospital. Considering the fact that the injured was discharged from the hospital and on considering the period of incarceration and on considering the facts and circumstances of the case, this Court inclines to allow the petition with condition. Bail is granted to the petitioner/accused on strict compliance of the following conditions.

1. The petitioner/accused is ordered to be released on bail on executing his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate No.III, Dindigul.
2. The petitioner/accused is directed to appear and sign before the respondent police station daily at 10.00 a.m. until further orders.
3. The petitioner/accused shall make himself available for interrogation by the police officer as and when required.
4. The petitioner/accused shall not tamper with evidence or witness either during investigation or trial.
5. The petitioner/accused shall not abscond either during investigation or trial.

Pronounced by me, this the 12th day of August 2021.

**Principal Sessions Judge,
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,
" <https://districts.ecourts.gov.in/case status/case number>"

Copy to

The Judicial Magistrate No.III, Dindigul

The Public Prosecutor, Dindigul.

The Inspector of Police, Dindigul Town South
PS.,

Thiru.B.Palanikumar, Advocate
for the petitioner.

To ensure social distancing, they are requested to
download the order from the official web site link.